

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
CA(CAA)- 77/ND/2022**

IN THE MATTER OF:

**M/s. IBH Print and Bind Pvt. Ltd. and
M/s. Ramshila Paper Resources Pvt. Ltd.**

...APPLICANT

Section

U/s 230-232

**Order delivered on 19.01.2023
(Virtual Hearing)**

Coram:

**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant	:Adv. Manoj Kumar Garg
For the RD	:
For the OL	:
For the Income Tax Department	:

ORDER

Heard the submissions made by the Counsel for the Petitioner. Counsel for the Petitioner has prayed for grant of time for filing the details relating to proof of unsecured creditors of the Transferee Company. The Counsel is also directed to file a fresh affidavit confirming the creditors of both the Companies alongwith their consent affidavit for the proposed scheme. 10 days' time is granted to the Counsel. Post this matter after 10 days. List this matter on **06.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(P.S.N Prasad)
Member (J)**